

### Drug Abuse

1515. SHRI P.M.SAYEED: Will the Minister of WELFARE be pleased to state:

(a) whether due to a massive inflow of foreign and local tourists in Lakshadweep Islands, there is apprehension of drug abuse;

(b) if so, whether there is proposal to establish some de-addiction centres in the islands to educate people regarding adverse effects of drugs;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) No, Sir.

(b) to (d). In view of the above, no centre has been opened in Lakshadweep.

### Construction of Upper Krishna Project by Karnataka

1516. SHRI J. CHOKKA RAO: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Karnataka Government propose to initiate construction work on upper-Krishna Project with a higher storage capacity than what is envisaged by the Bachawat Award;

(b) whether Andhra Pradesh has requested Union Government to ask Karnataka not to proceed with the project; and

(c) if so, the reaction of Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (c).

The Karnataka State Government has not finalised and sent the Upper Krishna Project Stage-II to the Centre for appraisal.

### Clearance to Telugu-Ganga Project

1517. SHRI J. CHOKKA RAO: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Andhra Pradesh is entitled to the excess flows from Krishna river over and above the allocated share to the riparian States till the end of 2,000 A.D.;

(b) whether Government propose to convene a meeting of Chief Ministers of the concerned riparian States to settle the clearance of the project; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) According to the order of the Krishna Water Disputes Tribunal, the State of Andhra Pradesh will be at liberty to use in any water year the remaining water that may be flowing in the river Krishna but thereby it shall not acquire any right whatsoever to use in any water year, nor be deemed to have been allocated in any water year, water of river Krishna in excess of the quantity allocated to it.

(b) Yes, Sir.

(c) Tentatively on 7.4.1990 at New Delhi.

### Socio-Economic Condition of Textile Workers in Andhra Pradesh

1518. SHRI J. CHOKKA RAO: Will the Minister of TEXTILES be pleased to state:

(a) whether a large number of weavers from Andhra Pradesh go to Bombay and

Bhiwandi for their livelihood since sufficient number of textile mills are not available in Andhra Pradesh;

(b) the steps Government propose to take to uplift the socio-economic conditions of textile workers in Andhra Pradesh?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) No. such migration of weavers has been reported to the Central Government.

(b) A statement is given below.

### STATEMENT

(1) In order to develop the handloom industry and improve the socio-economic and living condition of handloom weavers, Central Government is implementing the following schemes in all the States of the country, including Andhra Pradesh:

- (i) Share capital assistance to handloom weavers to enrol them as members of cooperative societies;
- (ii) Assistance for modernisation of looms;
- (iii) Financial assistance to State Handloom Development Corporations and Handloom Cooperative Societies for setting up pre-loom and post-loom processing facilities;
- (iv) Market Development Assistance Scheme which has replaced the erstwhile schemes of special rebate, share capital assistance to State Apex Cooperative Societies and Handloom Development Corporations and managerial subsidy to Primary Societies;

- (v) Janta Cloth Scheme;
- (vi) Thrift Fund Scheme;
- (vii) Workshed-cum-Housing Scheme;
- (viii) Hank Yarn Obligation Scheme;
- (ix) Loan assistance to the National Cooperative Development Corporation for setting up of weavers cooperative spinning mills and expansion of capacity in the existing mills to build up captive production for the handloom sector;
- (x) Setting up of yarn depots through the National Handloom Development Corporation for supply of yarn to handloom weavers at mill-gate prices; and
- (xi) Setting up of the National Handloom Development Corporation with the main aim of supplying yarn to the handloom sector.

The above schemes will be implemented in all States including Andhra Pradesh in future also.

(2) Government of India have set up Powerloom Service Centres in Andhra Pradesh through the South India Textile Research Association in order to make the production in the powerloom sector more remunerative through product diversification and improved production techniques.

### Precautions Laid Down for AIDS Cases by Centre for Disease Control and WHO

1519. SHRI BANWARI LAL PUROHIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: